

23rd November, 1981 regarding study group on Bastar Pine Plantations and state:

(a) the contents of the recommendations of In-depth Study Group on Bastar Pine Plantation in detail;

(b) the safeguards provided by the Study Group in the recommendation for the tribals of Bastar;

(c) the names of the Ministries/ Departments so far consulted by his Ministry in this regard and the final decision proposed by his Ministry;

(d) the steps and measures taken by Government of Madhya Pradesh since starting of the Pine plantation project in Bastar for the protection of the interest of the tribals therein; and

(e) the reasons and the need for the constitution of the In-depth Study Group by Government of India therefor apart from the terms of reference given in the reply to the question?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) and (b). The Contents of the recommendations of the Group for in-depth study of the impacts likely to be caused by raising Tropical Pine Plantation after clearfelling Sal Forests in Bastar District including the safeguards provided by the Group are given in statement laid on the Table of the House. (Placed in Library. See No. LT-3164/81.)

(c) The Department of Environment; Tribal Development Division of Ministry of Home Affairs and National Co-operative Development Corporation were consulted. The decisions taken by the Ministry are given in statement laid on the Table of the House. (Placed in Library. See no. LT-3164/81.)

(d) The information is being collected from the State Government and will be placed on the Table of the Sabha.

(e) Clearfelling of Sal Forest for raising Plantations of Tropical Pines in Bastar District under the World Bank Assisted Forestry Project namely "Madhya Pradesh Forestry Technical Assistance Project, Bastar" attracted criticism from Local Public and public leaders. In fact, the concern shown about the replacement of Sal forests by Tropical Pine developed into a controversy. In view of this controversy the Government of India decided to constitute the Group for in-depth study.

Paduck Timber in Andaman & Nicobar Islands

4683. SHRI MANORANJAN BHAKTA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that huge quantity of Paduck timber is lying with private coup owners for a long time and according to executive instructions this timber cannot be sold out except to the Government; if so, the facts in detail, what is the quantity of paduck timber lying in different depots in private and Government coups in the entire Andaman and Nicobar Islands and since when; and

(b) when the last royalty rates were revised; what is the royalty rate fixed for paduck timber and if no rate has been fixed, since how long the matter is pending and with whom?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION. (SHRI R. V. SWAMINATHAN): (a): It is a fact that as per executive instruction issued by the Department, Paduck logs cannot be sold by coup holders to other than Government department without the permission of Forest Department. Information about the

quantity of Paduck timber lying in different depots and coupes is not readily available.

(b) : The royalty rate for Paduck timber was revised in November, 1975. The revision of royalty rate for Paduck timber is under consideration with Government. The last information has been received from Andaman and Nicobar Administration in November, 1981.

Calculation of Prices of Levy Sugar

4684 SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) the basis and details of calculation of zone-wise levy prices of sugar for the season 1981-82 which has since been notified by Government;

(b) the zone-wise cost schedule recommended by the High Level Committee (BICP); and

(c) the zone-wise duration and recovery taken for calculation of the above mentioned prices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a): Ex-factory prices of levy sugar notified by the Government for the season 1981-82 have been determined with reference to the provisions of Section 3 (3C) of the Essential Commodities Act, 1955. A statement showing the calculation of zone-wise ex-factory prices of levy sugar is at Annexure. These have been arrived at from the basic conversion cost and other costs recommended by the High Level Committee on the sugar industry, with reference to duration, recovery and minimum cane price applicable for the season 1981-82.

(b) : The zone-wise basic conversion cost recommended by the High Level Committee is at column 10 of the statement.

(c) : The recovery and duration adopted for calculation of the above mentioned levy prices are shown in Columns (3) and (4) respectively of the statement.

Statement

The calculation of ex-factory prices of D-30 grade of sugar notified on 10-11-1981 for 1981-82 sugar year

S, No	Zone	Recovery %	Duration days	Rs. per quintal of sugar						
				Cane cost		Conversion cost	Return	Total Ex-factory price as notified*	Basic conversion cost	
				Cane price (incl. driage)	Purchase tax/cane cess/Coop. Sec. Common					
1	2	3	4	5	6	7	8	9	10	
1	Punjab	9.26	128	145.46	3.06	123.73	31.27	303.52	105.35	
2	Haryana	8.50	145	157.76	18.66	109.16	31.27	316.85	97.54	
3	Rajasthan	9.24	81	157.39	..	143.60	31.27	332.26	106.77	
4	West U.P.	9.70	146	154.34	14.95	75.44	31.27	276.00	71.67	
5	Central UP	9.60	158	156.63	15.10	86.96	31.27	289.96	83.43	